

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**CPR CAPITAL SERVICES LIMITED**

| <b>RELEVANT PARTICULARS</b> |   |  |
|-----------------------------|---|--|
| 1.                          | Name of corporate debtor  | <b>CPR Capital Services Limited</b>  |
| 2.                          | Date of incorporation of corporate debtor   | 26.05.1995   |
| 3.                          | Authority under which corporate debtor is incorporated / registered   | ROC Haryana  |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor   | U74899HR1995PLC041854  |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor  | Tower C-2022, Redwood Residency, Sec 78, N.I.F.M. Faridabad, Haryana – 121001  |
| 6.                          | Insolvency commencement date in respect of corporate debtor   | 19.02.2026 (Order uploaded on NCLT on 20.02.2026, however it came into knowledge of IRP on 24.02.2026)   |
| 7.                          | Estimated date of closure of insolvency resolution process  | 18.08.2026 (180 days from 19.02.2026)  |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Sanjay Mehra<br><b>Registration No: IBBI/IPA-001/IP-P-01818/2019 -2020/12784</b>   |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board   | <b>Add.:</b> B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi - 110017<br><b>Email:</b> <a href="mailto:sanjay.mehra64@gmail.com">sanjay.mehra64@gmail.com</a> |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Add.:</b> Upper Ground Floor, A-394, Defence Colony, New Delhi - 110024<br><b>Process Email ID:</b> <a href="mailto:cirp.cprcapital@gmail.com">cirp.cprcapital@gmail.com</a>      |
| 11.                         | Last date for submission of claims  | 11.03.2026   |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA   |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA   |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>   |

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Court-II, has ordered the commencement of a Corporate Insolvency Resolution Process of the **CPR Capital Services Limited** on **19.02.2026 (however, it came into knowledge of IRP on 24.02.2026)**.

The creditors of **CPR Capital Services Limited** are hereby called upon to submit their claims with proof on or before **11.03.2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims.

Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors, Form CA- For claims by Financial Creditors in a class as aforesaid, Form D-For claims by Workmen and Employees, Form E- For claims by Authorized Representative of Workmen and Employees, Form F- For claims by Creditors other than Financial Creditors and Operational Creditors.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Interim Resolution Professional**  
**IBBI/PA-001/IP-P-01818/2019 -2020/12784**  
**CPR Capital Services Limited**  
**Process Email ID: [cirp.cprcapital@gmail.com](mailto:cirp.cprcapital@gmail.com)**

Date: 25/02/2026  
Place: New Delhi

### VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.  
CIN No.: U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

| S/N | Name of Borrower, Co-Borrower and LAN No.                           | Date & Amount of Demand Notice         | Description of Property  | Date & Type of Possession            |
|-----|---|--|--|--------------------------------------|
| 1   | Pankaj Kumar (Borrower), Jyoti Kohli (Co Borrower), HL0000000130832 | 14/Nov/25 Rs.1890859/- as on 12/Nov/25 | Plot No.42 A And 43, Land Area Measuring 200 Sq. Yds., Out Of Kharsa No. 44/6, Situated In The Revenue Estate Of Village Haislat, Delhi State Delhi Colony Known Block A, Deepak Vihar, Uttam Nagar, New Delhi-110059, Boundaries As Follows: North - Portion Of Plot No. 42a 43 South - Plot No. 44 East - Gali 10 Ft. West - Road 20 Ft. | Symbolic Possession Taken 21/02/2026 |

Date : 25.02.2026  
Place : Uttam Nagar  
Authorised officer  
Vastu Housing Finance Corporation Ltd

### PNB HOUSING

Regd. Off: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com  
Branch Off: No. 22, 9th Floor, Antriksh Bhawan, Kasturba Gandhi Marg Central Delhi - 110001  
Branch Off: No. S-17, 2nd Floor, Green Park Extension, Near Uphaar Cinema Complex West Delhi - 110016

**NOTICE UNDER SECTION 13(12) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (HEREINAFTER REFERRED TO AS "THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (HEREINAFTER REFERRED TO AS "THE RULES")**

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") has issued Demand Notice U/S 13(12) of Chapter III of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") by our DELHI Office Situated at No. 22, 9th Floor, Antriksh Bhawan, Kasturba Gandhi Marg Central Delhi - 110001, by our GREEN PARK Office Situated at No. S-17, 2nd Floor, Green Park Extension, Near Uphaar Cinema Complex West Delhi - 110016. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to non-payment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments/principal, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are in default of the said Demand Notice and hence this Public Notice which is also required u/s 13(12) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges. Failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act against the secured assets mentioned in the said Demand Notice. The said Demand Notice is hereby issued to you and your kind attention is invited to provisions of sub-Section (8) of Section 13 of the Act of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNBHFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited u/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

| Loan Account Number                       | Name & Address of Borrower & Co-borrower   | Name & Address of Guarantor(s)  | Property(ies) (Mortgaged)   | Date of Demand Notice | Amount O/s as on date of Demand Notice   |
|---|--|---|---|-----------------------|--|
| 0001666<br>0007125<br>B.O.<br>Delhi       | Sunil Kumar / Rajesh Kumar & Sahar Singh Add-1: Flat No-11, Pockets-4, Kundli Gharoli, Delhi-110096, Add-2: H.No. 20B Pockets-II, Kundli Gharoli, Mayur Vihar-III, Delhi-110096                                      | B S Bisht Add-1: Flat No-11 Pockets-4, Kundli Gharoli, Delhi-110096, Add-2: H.No. 20B Pockets-II, Kundli Gharoli, Mayur Vihar-III, Delhi-110096   | H.No. 20B, Pocket-II, Kundli Gharoli, Mayur Vihar-III, Delhi-110096   | 17-Feb-26             | Rs. 10,40,458.83/- (Rupees Ten Lakhs Eighty Thousand Four Hundred Fifty Eight And Eighty Three Paise Only)         |
| HOU/GRP/0718/298804<br>B.O.<br>Green-park | Amit Kumar Dhayya & Namita Rana Add-1: Village And Post Office Zangrapur, Delhi-110084, Add-2: C-63, Third Floor, MIG, Milan Apartment, Milan CGHS Ltd, Plot No. H-4, West Lane, West End, Pritam Pura, Delhi-110034 | Amit Kumar Dabas Add-1: Flat No-263, Gali 10, Pritam Pura, Delhi-110034, Add-2: C-63, Third Floor, MIG, Milan Apartment, Milan CGHS Ltd, Plot No. H-4, West Lane, West End, Pritam Pura, Delhi-110034 | C-63, Third Floor, MIG, Milan Apartment, Milan CGHS Ltd, Plot No. H-4, West Lane, West End, Pritam Pura, Delhi-110034 | 17-Feb-26             | Rs. 1,04,61,899.02/- (Rupees One Crore Four Lakhs Sixty One Thousand Eight Hundred Ninety Nine And Two Paise Only) |

PLACE:- DELHI, GREENPARK, DATE:- 24.02.2026 SD/- Authorised Officer, PNB HOUSING FINANCE LIMITED

### ICICI Bank

Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakki Circle, Old Padra Road, Vadodara, Gujarat, Pin- 390 007  
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051  
Regional Office: ICICI Bank Limited, NBCC Place, Pragati Vihar, New Delhi - 110 003

### PUBLIC NOTICE-E-AUCTION OF SALE OF FINANCIAL ASSET

In terms of the policy of ICICI Bank Limited ("ICICI Bank") on Sale of Financial Assets and in line with the regulatory guidelines, ICICI Bank hereby invites EOI from interested Scheduled Commercial Banks/ Small Finance Banks/ARCs/NBFCs/Fls after permitted transferees for purchase of twelve Non-Performing Assets ("Financial Assets") on the terms and conditions indicated herein under "Swiss Challenge Method". It is hereby clarified that confirmation of the name of successful bidder will be subject to final approval by the competent authority of ICICI Bank.

| Base Bid Price  | Term of sale    | Minimum Mark up |
|-----------------|-----------------|-----------------|
| ₹ 255.0 million | 100% Cash basis | 5% on Base Bid  |

**Schedule for E-Auction:**

| Sr. No. | Activity  | Date & Time   |
|---------|---|---|
| 1.      | Submission of Expression of Interest ("EOI")  |   |
| 2.      | Execution of Non-Disclosure Agreement ("NDA") (if not already executed with ICICI Bank) | By February 27, 2026 latest by 06:00 P.M.   |
| 3.      | Release of Offer Document along with Preliminary Information Memorandum ("PIM")         |   |
| 4.      | Access to data room for due diligence   | March 02, 2026 to March 17, 2026  |
| 5.      | Submission of Bid Form  | March 18, 2026 latest by 1:00 PM  |
| 6.      | Process of e-bidding  | March 19, 2026 From 11:30 A.M. to 12:30 P.M. with auto extension of five minutes till sale is completed |

### TERMS & CONDITIONS

1. The auction for the financial assets under "Swiss Challenge Method", based on an existing offer in hand, who will have the right to match the highest bid. In case no bid is received which crosses the minimum mark up, Base Bid will be designated as the winning bid if it qualifies as per terms and conditions stipulated.  
2. The sale of aforesaid Financial Asset(s) is on "As is Where is Basis", "As is What is Basis", and "Without Recourse Basis".  
3. The e-bidding process, if required, will be conducted through M/s e-Procurement Technologies Ltd (Auction tiger) on the website of auction agency i.e. https://icicibank.auctiontiger.net as detailed above. The e-bidding process shall be subject to terms & conditions contained in the offer document which will be made available to Parties post execution of NDA.  
4. Bank reserves the right to withdraw the financial assets put out for sale/transfer at any point of time.  
For any further clarifications with regard to data room, terms and conditions of the auction, kindly contact Mr. Shubham Bansal (+91 9797715165) and for submission of EOI/Bids, email at shubham.bansal@icicibank.in, anshu@icicibank.in or send by post to Mr. Shubham Bansal at ICICI Bank Limited, NBCC Place, Bhisma Pitamah Marg, New Delhi - 110 003.  
ICICI Bank will not be responsible/liable in case of non-receipt of EOI by ICICI Bank for the reasons beyond the control of the Bank. Interested Parties are expected to take efforts to find out the status of communication sent by them to ICICI Bank to ensure their participation in the auction process.  
This notice and contents hereof are subject to any prevailing laws, rules and regulations of India.

Date : February 25, 2026  
Place : Delhi  
SD/- Authorised Signatory  
ICICI Bank Limited

### HINDUJA HOUSING FINANCE LIMITED

Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015, E-mail : auction@hindujahousingfinance.com

### SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A

RRM - AMIT KAUSHIK - 9567088333; RLM - ARUN MOHAN SHARMA - 8800898999; CLM - BRAJESH GUPTA - 8881189541

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Office at F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad - 201019 will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: https://www.bankauctions.com/

INSPECTION DATE : 28-Feb-26 | EMD LAST DATE : 02-Mar-26 | E-AUCTION DATE : 05-Mar-26 | BID INCREASE AMOUNT : Rs. 10,000/-

LAN/Borrower(s)/Co-Borrower(s) | Demand Notice Date & Amount | Reserve Price Rs. 19,85,24/- | Earnest Money Deposit (EMD) Rs. 1,98,657/-

1. Mr. RAM NARAYAN YADAV | Date & Type of Possession: 25-Jun-25

2. Mr. PREMLATA DEVI | Total Outstanding Rs. 22,16,085/- | Physical Possession

Description Of Property: Flat No TF-5 on Third Floor, Plot No 23,24,25, and 26, area measuring comprised in khata No-01175 Kharsa No-78 Min, Situated at Sudampuri Colony (Kishan Vatika) Village Dunduhara Paragani Nil Ghaziabad.

Mode Of Payment: All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Ghaziabad or through RTGS/NEFT

Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE: - 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and "Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall be ensured by bidder himself. Secured Creditor/Service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 Sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalsh Kumar, Phone No. 7080804466, Email: delhi@c1india.com, Support Mobile Number: 7291981124/1125/1126). 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a Secured Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders in an invouch Demand Draft/NEFT/RTGS in favour of "Hinduja Housing Finance Limited". 9. The intending bidders should submit the duly filled in Bid Form (format available at https://www.bankauctions.com/ and auction@hindujahousingfinance.com) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad - 201019. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above)". 10. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders to participate in the online inter-EMD bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him to E-Mail both to the Authorized Officer on his mail id and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 14. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent. of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 15. In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put up for sale. 16. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 17. The Successful Bidder shall pay applicable TDS (out of Sale Proceeds) and submit TDS certificate to the Authorized Officer. 18. Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale proceedings is postponed to a later date for more than 15 days from the scheduled date of sale, it will be displayed on the website of the service provider. 22. The decision of the Authorized Officer is final, binding and unquestionable. 23. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and will be bound by them. 24. For further details and queries, please contact Authorized Officer: CLM - Brajesh Gupta - 8881189541 at branch office at Hinduja Housing Finance Limited, F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad - 201019. This is also (15 Fifteen) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Ghaziabad Date : 25/02/2026. SD/- Authorised Officer - HINDUJA HOUSING FINANCE LIMITED

### SAVE HOUSING FINANCE LIMITED

(Formerly known as New Habitat Housing Finance & Development Limited)  
Office: Unit No.761, 7th Floor, Vegas Mall, Plot No.06, Sector-14, Dwarka, New Delhi-110075, E-mail: info@newhabitat.in, info@savehfl.in  
Web : www.savehfl.in, Mob: +91 98100 83317

**POSSESSION NOTICE**

Whereas the undersigned being the Authorized Officer of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of power conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand Notice on below mentioned date calling upon the below mentioned borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notices. The borrower having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 & 9 of the said rules on the date mentioned below. The borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the properties and dealings with the properties will be subject to the charge of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) for an amount mentioned in the notice. The borrower attention is invited to provisions of sub-section (8) of Section 13 of "The Act", in respect of time available, to redeem the secured assets.

| Sr. No. | Name of the Borrower/ Co-borrower/Guarantor  | Description of Property   | Demand Notice Possession Notice | Outstanding Amount  |
|---------|--|---|---------------------------------|---|
| 1.      | Sh. Vivek Dhar Dwivedi S/o Sh. Daya Ram Dwivedi & Smt. Priyanka W/o Sh. Vivek Dhar Dwivedi R/o Flat No. 198-J Block, Shri Krishna Apartment, Sector-16, Rohini, Sector-15, North West, Delhi-110085. Also at: Flat No.24, Ground Floor, (L/G) Block-J, Phase-2, Sector-16, Rohini, New Delhi-110085. | Freehold LIG Flat Bearing No.24, on Ground Floor, in Block-J, Phase-2, Sector-16, Known as Shree Krishna Apartment, Situated in the Layout Plan of Rohini Residential Scheme, Delhi-110085, with the freehold rights of the land under the said Flat. | 12.12.2025<br>24.02.2026        | Rs.35,83,346/- (Rupees Thirty Five Lacs Eighty Three Thousand Three Hundred and Forty Six Only) as on 24.02.2026 together with further interest and incidental expenses and costs there on. Loan Account No: HSGN/HEANO/0923/0003 |

Dated: 24/02/2026. Place: New Delhi  
Authorised Officer, SAVE HOUSING FINANCE LIMITED

### PUBLIC NOTICE

Branch office: ICICI Bank Limited Plot No. 23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).

A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

| Sr. No. | Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address   | Description of Secured Asset to be enforced  | Date of Notice sent/ Outstanding as on Date of Notice | NPA Date   |
|---------|---|--|---|------------|
| 1.      | M/s. Rs Enterprise, Doya Sharan S/o Sh. Umesh Kumar, Represented By Proprietor Doya Sharan A/C No.-235805500675, House No.8-502, Dabua Colony, A D School, Faridabad, Haryana Faridabad - 121001  | Property Bearing House/Plot No.615, Rakba 51.15 Sq. Mtrs & Covered Area 33.58 Sq. Mtrs. With Wide Sale Deed No.1977 Dated 08/06/2023 & Re-allotment Letter Memo No.0960 Dated 14/06/2023, Situated At Sector-2, Urban Estate Hsvp Faridabad, Tehsil Ballabhgarh, District Faridabad, Haryana, 121002, Admeasuring An Area Of Rakba 51.15 Sq. Mtrs & Covered Area 33.58 Sq. Mtrs. North: as Per Sale Deed, South: As Per Sale Deed, East: as Per Sale Deed, West: As Per Sale Deed  | 24-01-2026<br>Rs. 67,34,820.88/-                      | 06-12-2025 |
| 2.      | M/s. Daubaba Dairy, Manish, Heera Lal, Viro Devi, Represented By Partners Manish & Heera Lal, A/C No-320005500238, Dheerpur Road, Village Bankat Tundla, Firozabad, Uttar Pradesh Firozabad - 283204  | Property Comprised Over Gata No.132/2, Measuring Area - 0.3250 Hectare, With Wide Sale Deed Dated 11/05/2017, Situated At Mauja Bankat, Tehsil Tundla, District Firozabad, Uttar Pradesh, 283204. Admeasuring an area of 0.3250 HECTARE NORTH:AS PER SALE DEED SOUTH: AS PER SALE DEED EAST:AS PER SALE DEED WEST: AS PER SALE DEED  | 19-01-2026<br>Rs. 2,05,63,469.74/-                    | 11/12/2025 |
| 3.      | M/s. Sai Polymers, Reena Kapoor, Mohit Mehrotra, M/s. Arav Kay Traders, Anju Mehrotra, Sanjay Arora, Represented By Partners Mohit Mehrotra & Shivaji Arora, A/C No-083305500964, 111-112, Ajanta Arcade Building, Shivpuri, Gautam Budhh Nagar, Uttar Pradesh Lucknow 226001 | Address - 1: Residential Plot Bearing Plot No.34-c (corporation No.555 Cha/72) Part (Thirdy Four-c), Measuring Area 146.003 Sq Mtrs, Situated At Mohalla Singar Nagar, Ward Chitragupt Nagar, Lucknow Uttar Pradesh. North: House No.33-c (559 Ka/339) Belongs To Inder Singh S/o Late Sh. Jagot Singh, South: House No.35-c (555 Ka/337) Belongs To Sardar Karam Singh S/o Late Sh. Chude Singh East: House No.34-c Part (555 Cha/72), West: Road No.559a/103, Measuring Area 150 Sq. Feet i.e. 139.405 Sq. Mtrs, Situated At Bahadurkhera, Ward Chitragupt Nagar, Lucknow, Uttar Pradesh. North: Irani Kothi, South: 15 Feet Wide Road, East: House Sardar Tara Singh, West: House Trilokinath Kapuriyas | 18-08-2025<br>Rs. 2,70,35,019.99/-                    | 31-05-2022 |

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: February 25, 2026  
Place: Firozabad  
Sincerely Authorised Officer,  
For ICICI Bank Ltd.

### SMFG India Home Finance Co. Ltd.

Corporate Off. : 503 & 504, 5<sup>th</sup> Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.  
Regd. Off. : Commerzone IT Park, Tower B, 1<sup>st</sup> Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

### POSSESSION NOTICE FOR IMMOVABLE PROPERTY (Appendix IV) Rule 8(1)

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

| Sl. No. | Name of the Borrower(s) / Guarantor(s) LAN   | Description of Secured Assets (Immovable Property)   | Demand Notice Date & Amount  | Date of Possession |
|---------|--|--|--|--------------------|
| 1.      | 1. Lan :- 618039511617114<br>1. Jaidev Deswal, C/o. Nafe Singh,<br>2. Pinki, W/o. Jaidev<br>3. Suresh Bala Devi W/o. Nafe Singh  | All the piece and parcel of the Property Measuring 86 Sq Yards, Comprised In Killa No. 3177/16, 318/202, Situated At Mauja Garhi Bohar, Tehsil & District-Rohtak, As Per Sale Deed Bearing Wasika No. 7612 Dated 15-10-2009 Recorded In The Name of Suresh Bala W/o. Nafe Singh. Bounded As Under- East: Rasta, West: Plot Others, North: House Shamsar, South: House Suresh Kumar.  | 10.11.2025<br>Rs. 31,22,797.39/- (Rs. Thirty One Lakh Twenty Two Thousand Seven Hundred Ninety Seven & Paise Thirty Nine Only) as on 06.11.2025  | 20.02.2026         |
|         | Lan :- 611239511848340<br>1. Rajesh Kumar,<br>2. Kuldeep Singh<br>3. Poonam, C/o. Rajesh Kumar   | All the piece and parcel of The Property House Measuring Area 11 Marla 2 Sarsai, Comprised In Khawat No. 309, Khatauri No. 630, To 632/1, Kitta 12 Rakba 57 Kanal 4 Marla Ka 10335/1046831 Share Bakdar 11 Marla 2 Sarsai As Per Jamabandi of The Year 2019-2020, Situated At Village Augandh, Tehsil And District Karnal, Recorded In The Name of Rajesh Kumar S/o. Kuldeep Singh, Vide Regd. Transfer Deed No. 3019 Dated 26-06-2024. Bounded As: East: 75 Ft House of Ranbir Singh, West: 75 Ft House of Sanju, North: 41 Ft Land of Dinesh S/O. Sube Singh, South: 41 Ft Road.       | 10.11.2025<br>Rs. 9,66,703.17/- (Rs. Nine Lakh Sixty Six Thousand Seven Hundred Three & Paise Seventeen Only) as on 06.11.2025                   | 23.02.2026         |
|         | Lan :- 611239211547029 & 611239511580483<br>1. Vinay Kumar S/o. Subhash<br>2. Krishna Devi W/o. Subhash<br>3. Subhash, S/o. Ganga Ram  | All the piece and parcel of the Property Plot Area Measuring 3 Marla 6 Sarsai i.e. 112 Sq. Yards, Comprised In Khawat No. 489 Khatauri No. 697, Kharsa No. 7/20, Rakba 7 Kanal 11 Marla Ka 100/4077 Share Bakdar Rakba 3 Marla 6.5 Sarsai, Jamabandi For The Year 2019-2020, Situated At Village Sutana, Tehsil Matluda, District Panipat, Recorded In The Name of Krishna Devi W/o. Subhash, Vide Regd. Sale Deed No. 803 Dated 15-07-2021. Bounded As- East: Plot of Pala, West: Road, North: Not Mentioned, South: Road.  | 25.11.2025<br>Rs. 12,04,498.30/- (Rs. Twelve Lakh Four Thousand Four Hundred Ninety Eight & Paise Thirty Only) as on 18.11.2025                  | 23.02.2026         |
|         | Lan :- 611239211572065<br>1. Baljeet Singh, S/o. Sampuran Singh<br>2. Rajinder Kumar W/o. Baljeet Singh<br>3. Suraj Singh S/o. Baljeet Singh   | All the piece and parcel of The Property House Measuring 90 Sq Yards, Bearing New Property Id No. 1E212GE5 & Property Id No. 105C1777U135, Comprised In Khawat No. 2535, Khatauri No. 3879, Kharsa No. 1555/1, Rakba 4 Bigha 15 Biswa Ka 9/475 Bhag Bakdar 1 Biswa 16 Biswas, Situated At Shiv Colony, Within M Limits Of Karnal, Tehsil & District-Karnal As Per Sale Deed Bearing Wasika No. 10996 Dated 3-1-2023 Recorded In The Name of Rajender Kaur W/o. Baljeet Singh. Bounded As Under- East: Rasta, West: Shop Other Owner, North: House Other Owner, South: House Other Owner. | 10.11.2025<br>Rs. 13,97,823.75/- (Rs. Thirteen Lakh Ninety Seven Thousand Eight Hundred Twenty Three & Paise Seventy Five Only) as on 06.11.2025 | 23.02.2026         |
|         | Lan :- 611239511338917<br>1. Puran Chand (Borrower) (Through Legal Heir Of Deceased Borrower) Mewa Devi (Legal Heir Of Co-Borrower),<br>2. W/o. Puran Chand<br>3. Anushka (Minor) (Through Natural Guardian Mewa Devi) D/o. Puran Chand<br>4. Priyanshu (Minor)(Through Natural Guardian Mewa Devi) S/o. Puran Chand | All the piece and parcel of the Property Shop Measuring 40 Sq Yards, Property Id No. 162C1U93P1, Comprised In Khawat No. 1454 Min, Khatauri No. 2307, Kharsa No. 13928/15(5)-12) Ka 1/264 Share Bak  |  |                    |

